

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KHATOR FIBRE AND FABRICS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Khator Fibre And Fabrics Limited
2.	Date of incorporation of corporate debtor	2 nd May 1986
3.	Authority under which corporate debtor is incorporated / registered	ROC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17124RJ1986PLC003629
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: G-67, Modi Nagar, Ajmer Road, Jaipur – 302019. Corporate Office: 12 A, MIDC, Kalyan Bhiwandi Road, Saravali, Thane – 421311.
6.	Insolvency commencement date in respect of corporate debtor	23rd March, 2021 (As per copy of order received on 24 th March, 2021 by the NCLT Jaipur Bench in CP No. (IB)-239/9/JPR/2019)
7.	Estimated date of closure of insolvency resolution process	19th September, 2021 (180 th day from Insolvency Commencement Date i.e. 23rd March, 2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs Garima Diggiwal IP Registration No.: IBBI/IPA-001/IP-P-02018/2020-2021/13158
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 91, MOJI COLONY, MALVIYA NAGAR, Jaipur, Rajasthan - 302017 E-mail ID: garima286@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 91, MOJI COLONY, MALVIYA NAGAR, Jaipur, Rajasthan - 302017 E-mail ID: cirp.kffl@gmail.com
11.	Last date for submission of claims	7th April, 2021 (14 th day from the date of receiving order by IRP i.e. 24th March, 2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per Information with IRP till Date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KHATOR FIBRE AND FABRICS LIMITED** on **23rd March, 2021**.

The creditors of **KHATOR FIBRE AND FABRICS LIMITED** are hereby called upon to submit their claims with proof on or before **7th April, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 25th March, 2021
Place: JAIPUR

Sd/-
Garima Diggiwal
(Interim Resolution Professional)
In the matter of Khator Fibre And Fabrics Limited
IP Registration No.: IBBI/PA-001/IP-P-02018/2020-2021/13158